

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**APPEAL No. 30 of 2012 &**  
**I.A. No. 55 of 2012**

**Dated : 16<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

Orissa Power Transmission Corporation Limited ... Appellant(s)

Versus

Orissa Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta with  
Mr. Antaryami Upadhyay &  
Mr. A. David

Counsel for the Respondent(s): Mr. Rutwik Panda for R.1  
Mr. M.G. Ramachandran,  
Mr. Ashok K. Parija, Sr. Adv.  
Mr. M.G. Ramachandran, Mr. R.M. Patnaik  
Mr. P.P. Mohanty for R.9 & 10  
Mr. Ghanshyam Yadav for  
Mr. Suresh Tripathy for R.4, 6 & 7  
Ms. M. Sarada & Mr. Rajeev G for R.5

**ORDER**

**Admit.** Mr. Rutwik Panda takes notice on behalf of Respondent No.1; Mr. Suresh Tripathy takes notice on behalf of Respondent Nos. 4, 6 & 7; Ms. Sarada takes notice on behalf of Respondent No. 5 & Mr. P.P. Mohanty takes notice on behalf of Respondent Nos. 9 & 10 and they seek some time to file

Vakalatnama as well as reply. Notice to be issued to the other Respondents returnable on 29.02.2012. Dasti service is permitted.

Post the matter on **29.02.2012** along with Appeal No. 94 of 2011. In the meantime, pleadings be completed.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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